

Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

From 201 DUMRADN Constituency (Name of the Constituency)

Agod 5.3 years, resident of VILLY PO-KATHAR DIST BUXAR - 802 III candidate at the above

Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by TANTA DALUNTICAL of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)	
	Self	ATJPA 2530M	·NiL	NiL	
2.	Spouse-	NiL	NiL	Nil.	
3.	Dependent I	NiL	NiL	Mil	
4.	Dependent 2	NIL	NI'I	Nii	
5.	Dependent 3	NIL	NiL	NIL	

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	N/A sousme. Dr. Daud Ali
(b)	Name of the court, Case No. and Date of order taking cognizance :	N/A Advocate, solemnly officen and
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	N/A CATISH RUMAR SINGLE
		Notary Public, Pains

(a) The details of cases, Sections of the Act and description of the offence for which convicted :	, N/A
(b) Name of the Country), Case No. and Date(s) of order(s).	N/A
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(5) That I give herein below the details of the assets (movable and introvable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

 In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme, Name of Bank/Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect or listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self Spouse		Dependent-I	Dependent-2	Dependent-	
i)	Cash in hand	53,000/-	NiL	Nic	NIL	NiL	
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	SAHARA F.D. 57,060/-		NiL	NiL	NiL	
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NiL	NiL	NiL	NiL	NiL	
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	5 B.9. (Life) 1,00,000 - L.11. C. 8,400/L	Mic.	HIL	NiL	NiL	
(v)	Personal loans/advance given to any person or entity including tirm, Company, Trust etc. and other receivables from debtors and the amount,		til Nil M		NiL	NiL	
(vi)	Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Mahindra Scorpio BR44P-1365 2011 R. 800000	NiL	NiL	NiL	NiL	
	Jewelry, bullion and valuable thing (give details of weight and	(20gm)	(160gm) 14,86000/-	NiL	NiL	N.L	

2

Any other assets such a value of Claims/interest				
(ix, Gross Total value	10,79 260	4,86,000 -		

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	7, 15,000/- KATHAR, 18.10 D	NiL	NIL	NIL	NiL
	Area (Total measurement in acres)	132 3 Dkm	NiL	NiL	NiL	NiL
	Whether inherited property (Yes or NO)	yes	Nic	NiL	NiL	Ni'L
	Date of purchase in case of self acquired property	NI'L	NIL	NIL	Ni.	NI'_
	Cost of Land (in case of purchase)at the time of purchase	Ni	NiL	NiL	NiL	Ni'L
	Any Investment on the land by way of development, construction etc.	HIL	NiL	NiL	NIL	NiL
	Approximate Current market value	NIL	NiL	NiL	7:1	Ni'L
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NiL	NiL	NiL	NiL	NiL
	Area (Total measurement in sq. ft.)	NiL	NiL	NiL	NiL	NiL
	Whether inherited property (Yes or NO)	NiL	NiL	NiL	NiL	NiL
1	Date of purchase in case of self acquired property	NiL	NiL	NiL	NiL	NiL
	Cost of Land (in case of purchase) at the time of purchase	NiL	NiL	NiL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NiL	NiL	NiL	NiL	NiL
	Approximate Current market value	NiL .	NiL	NiL	NiL	NiL
(iii)	(including apartments) -Location(s) -Survey number(s)	NiL	NiL		NiL	NiL
KU	Multip Area (Total measurement in sq. ft.)	NiL	NiL	NiL	NiL	NIL

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	V wher inherited property (* es or NO)	NiL	NIL	NiL	NIL	NiL
	Day of purchase in case of serr activired property	NiL	NiL	NiL	NiL	NIL
	Cost of property (in case of purchase) at the time of purchase	NiL	NiL	NiL	NiL	NiL
	Any Investment on the property by way of development, construction etc.	NiL	NiL	NiL	NiL	Ni'L
	Approximate Current market value	NiL	NIL	NiL	NiL	MiL
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	8,00,000/- KATHAR	NiL	NiL	NiL	Ni'L
	Area (Total measurement in sq. ft.)	NiL	NiL	NIL	NiL	Nil
	Built up Area (Total measurement in sq. ft.)	NiL	NiL	NiL	NiL	NiL
21	Whether inherited property (Yes or NO)	NIL	NiL	NiL	NiL	Mi'L
	Date of purchase in case of self acquired property	NIL	NiL	NiL	NiL	NiL
	Cost of property (in case of purchase) at the time of purchase	NIL .	NiL	NiL	NIL	NiL
	Any Investment on the land by way of development, construction etc.	NiL	NiL	NiL	NiL	NiL
	Approximate Current market value	NiL	NiL	NiL	NiL	NiL
(v)	Others (such as interest in property)	NiL	NiL	NIL	NiL	NiL
(vi)	Total of Current Market Value of (i) to (v) above	15,15,000/-	- NiL	NiL	NiL	Ni'L

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each ite

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependen	
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	Ni'L	Ni'L	Ni'L	NiL	NiL	
	Loan or dues to any Find siduals/ Entity other than uncuttaned in (i) above. Name(s) Amount outstanding Nature of loan	NiL	NiL	NiL	Ni, C	Nit	

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	Any other liability	NiL	NiL	NIL	Nic	NI'L
	Grand total of liabilities	NIL	NIL	NIL!	MIL	MIL
(ii)	Government Dues: Dues to departments dealing with government accommodation	VechicleLoan 4,32,0001-	NIL	NiL	NiL	NI'L
	Dues to departments dealing with supply of water	Ni'L	NiL	NiL	XI'L	Ni'L
	Dues to departments dealing with supply of electricity	NiL	NiL	NiL	NiL	xli'L
	Dues to departments dealing with supply of telephones/mobiles	NiL	NiL	NI'L	Ni'L	Ni'L
	Dues to departments dealing with government transport (including aircrafts and Inclicopters)	NiL	NiL	Ni,r	NIL	NIL
	Income Tax Dues	Nic	NIL	NIL	NiL	NiL
	Wealth Tax Dues	Ni'-	NIL	NIL	NIL	NIL
	Service Tax Dues	RIL	NIL	NiL	NIL	
	Municipal /Property Tax Dues	NIL	NIL	NIL	NiL	NIL
	Sales Tax Dues	NiL	NiL	NiL	NiL	NiL
	Any other dues	NiL	NiL	NiL	NiL	NiL
	Grand total of all Govt. dues	4,32,000/_	- NiL	NiL	N:L	NiL

(8) My educational qualification is as under:

DHMS (Binar university)

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

	1.	Name of the candidate	Sh/Smt/Kum. DR. DAVD ALI
	2.	Full postal address	VILL PO- KATHAR, DIST. BUNAR 802 11
KUM	3,	Number and Name of the constituency and	201 - DUMRAON
20/	3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	, JANTA DAL UNITED
NOT 41	4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	N/A

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					come Tax Retu		of the suite of the
	(a)	Candidate ATJPA	2530M		Ali'L	-	NIL
-	-	Spouse: NI	The second of the second		NIL		NIL -
6.	(c)	Dependents Details	of Assets and	Liabilitie	N1'L		MIL
		Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
۸.		Moveable Asset (Total value)	10,79,260	4,86,000		NiL	NIL
В.		Immovable Asset	15,15,000/-	Ni'L	HiL	NiL	Ni'L
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	NiL	NiL	NiL	NiL	NiL
	(ii)	Approximate Current Market Price of Asset (Total Value)	t	NI'L	NiL	NiL	NiL
7		Liabilities					
ľ		(i) Government dues (Total)	4,32,000/-	NiL	NIL	NIFL	NiL
		(ii) Loans from Bank, Financial Institutions and others (Total)	NiL	NiL	NiL	NiL	NiL
3.	Hi	ghest educational qualific	ation:	DHMC	1 Dihay	university	4.7

(Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) 1. my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6

above.

t. Identity the deponent who has Bigned; L.P.I. in my presence.

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DEPONENT

7

ADVOCATE

NOTARY.

- Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

 2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
 - 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respectancy item, either "Nil" or "Not applicable", as the case may be, should be mentioned
 - 4. The affidavit should be either typed or written legibly and neatly.

